

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD

Original Application No. 320 of 2002

Friday, this the 13th day of December, 2002

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.

J.C.Bhardwaj a/a 58 years
Son of Late Harbans Lal Posted as Se
Senior Section Supervisor,
T.R.Computer, In the office of
General Manager, Telecom
District Mazaffarnagar.

... Applicant.

(By Advocate : Shri S.Agarwal)

Versus

1. Union of India through the Secretary
Ministry of Telecom, New Delhi.
2. Bharat Sanchar Nigam Limited,
Sanchar Bhawan, New Delhi
through its Chairman.
3. The General Manager, Bharat Sanchar Nigam Ltd.
Telecom District Muzaffarnagar.
4. Assistant General Manager (Admn)
In the Office of General Manager
Telecom Distt. Bharat Sanchar Nigam
Limited, Muzaffarnagar.
5. Dy. General Manager (A&B) In the office
of General Manager Telecom District Bharat
Sanchar Nigam Limited, Muzaffarnagar.

....Respondents.

ORDER (ORAL)

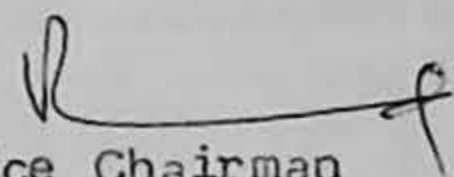
By Hon'ble Mr. Justice R.R.K.Trivedi, V.C. :

This OA has been filed against Bharat Sanchar
Nigam Limited. This Tribunal has no jurisdiction to hear
the dispute against Bharat Sanchar Nigam. Learned counsel
for the respondents submitted that no notification under
Section 14(2) of A.T. Act., 1985 has been issued, ~~confirming~~ ^{confirming}

Contd...2.

the jurisdiction ^{over} ~~of~~ this Tribunal. The legal position has been settled by judgement of Divisional ⁴ Bench of Delhi High Court in C.W.P. No.2027/01 decided on 24.8.2001 and Bombay High Court reported in 2002(3) ATJ page 1.

2. The OA is accordingly dismissed and not maintainable. No order as to costs.


Vice Chairman

RKM /